[Shri Biren Singh Engti] tions of the Ministry of Personnel. Grievances and Pensions Public (Department of Personnel and Training), under sub-section (2) of section 3 of the All India Services Act. 1951:--

- (i) G.S.R. No. 378, dated the 31st May, 1986, publishing the Indian Administrative Service (Pay) 5th Amendment 1986.
- (ii) G.S.R. No. 380, dated the 31st May, 1986 publishing Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1986.
- (iii) G.S.R. No. 408, dated the 7th June, 1986, publishing Indian Police Service (Pay) Second Amendment Rules, 1986.
- (iv) G.S.R. No. 409, dated the 7th June, 1986. publishing the Indian Service (Pay) Police Amendment Rules, 1986.
- (v) G.S.R. No. 411, dated the 7th June, 1986, publishing All India Service (Leave) endment Rules, 1986.
- (vi) G.S.R. No. 412, dated 7th June, 1986, publishing Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1986.
- (vii) G.S.R. No. 480, dated the 28th June, 1986, publishing the Police Service (Pay) Indian Third Amendment Rules, 1986.
- (viii) G.S.R. No. 496, dated the 5th July, 1986, publishing the All India Services (Study Leave) Amendment Regulations, 1986. (Place in Library, See No. LT-2776|86 for (i) to (viii)).
- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel Training) under sub-section of section 37 of the Administrative Tribunals Act, 1985:—

- (i) G.S.R. No. 935(E), dated the 4th July, 1986, publishing the Orissa Administrative bunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Rules, 1986.
- (ii) G.S.R. No. 936(E), dated the 4th July, 1986, publishing the Orissa Administrative Tribunal (Procedure) Rules, 1986.

[Place in Library. See No. LT-2775/86 for (i) and (ii) 1.

MESSAGE FROM THE LOK SABHA

The Lokual Bill, 1985

SECRETARY-GENERAL: Sir, have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"I am directed to inform that Lok Sabha, at its sitting held on the 23rd July 1986, has adopted the following motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Lokpal Bill, 1985:-

MOTION

'That this House do further extend upto the last day of the last week of the Winter Session, 1986, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith?"

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

The situation arising out of continued strike by textile mill workers in Delhi since May 28, 1986

MR. CHAIRMAN: Now, we take up Calling Attention.

SHRI SHANKER SINH VAGHELA (Gujarat): Sir, I am on a point of order.

MR CHAIRMAN: What is your point of order?

SHRI SHANKER SINH VAGHELA: Regarding Special Mentions, I would like to mention that in place of Zero Hour, we are having Special Mentions.

Nothing CHAIRMAN: can he raised now.

SHRI SHANKER SINH VAGHELA: Sir, you allow the Special Mentions now and then the Calling Attention.

MR. CHAIRMAN: All these are Advisory settled in the Business Committee. It cannot be raised herc. Now Calling Attention-Shri Atal Bihari Vajpayee.

SHRI SHANKER SINH VAGHELA: Please allow the Special Mentions...

MR CHAIRMAN: Nothing will go on record.

SHRI SHANKER SINH VAGHELA:

MR. CHAIRMAN: Mr. Atal Bihari Vajpayee is not here: Mr. Balaram is not here. (Interruptions) Mr. Mukhtiar Singh Makk.

GURUDAS DAS GUPTA SHRI (West Bengal): I am here, Sir, (Interruptions)

MR. CHAIRMAN: On behalf of Mr. Atal Bihari Vajpayee. (Interruptions)

SHRI GURUDAS DAS GUPTA: My name is there in the printed list, Sir.

MR. CHAIRMAN: Your turn will come after.

SHRI GURUDAS DAS GUPTA: This is the precedent, Sir.

SHRI A. G. KULKARNI (Maharashtra) · Sir, I am on a point of order. With due respect to you, Sir, we have to go as per rules or as per conventions. If one is not there, the second is there. He must not have heard. I can understand that. There was a din. You should give him a chance.

MR. CHAIRMAN: You are quite right. I will do that. There such a lot of shouting, I did not see who was getting up. If there is no shouting and if there is orderly precedure, my eyes and ears will open. (Interruptions). I have my spectacles.

Now, Mr. Vajpayee, not there, Mr. Balaram. not there. Then Chaturanan Mishra, not there. Yes. Mr. Gurudas Das Gupta.

SHRI GURUDAS DAS GUPTA: Sir, I call the attention of the Minister of Labour to the situation arising out of the continued strike by textile mill workers in Delhi since May 28, 1986, and the steps taken by Government to resolve the issues involved therein

THE MINISTER OF STATE OF THE M'NISTRY OF LABOUR (SHRI P. A. SANGMA): Sir on 16th February, 1986, a Sangharsh Committee of six trade Unions gave notice of a 11 point charter of demands to the managements of five textile mills in Delhi. viz., Delhi Cloth Mills, Swatantra Bharat Mills, DCM Silk Mills, Birle Textile Mills and Ajudhiya Textile Mills. The demands included among others, an interim relief of Rs. 100 per month pending wage revision, neutralisation of Dearness Allowance at 100 per cent. House Rent Allowance, regularisation of badli, casual and temporary workers, reinstatement of all workers who had been dismissed/suspended since 1979, and

^{**} Not recorded as ordered by the Chair.

[Shri P. A. Sangma]

filed withdrawal of police cases against workmen from 1979 onwards. Though the Sanghrash Committee did not file a statement of claims, matter was taken in conciliation by the Delhi Administration, proceedings have number of held by the Conciliation Officers and the Labour Commissioner, Delhi Administration with the textile managements and the Unions the canciliation efforts failed. Therefore, a series metings were held with the parties, firstly by the Executive Councillor (Health) in Delhi Administration who is looking after labour and then by the Lt. Governor, Delhi to explore ways reaching a settlement. In these discussions, the managements agreed to consider the demand for interim relief provided the workmen were agreeable to link it with productivity. This was not acceptable to the Unions and no settlement could be reached. In the circumstances, those demands which were specific and constituted industrial disputes, were referred by the Delhi Administration on 25-4-1986 adjudication by the Industrial Tribunal, Deini. These demands include grant of interim relief, Dearness Allowance, House Rent Allowance. reduction in workload and regularisation of badli, casual and temporary workers.

The Sangharsh Committee served a notice of strike on the managements on 12-5-1986, declaring their intention of going on strike from 28-5-1986. The Lt. Governor, Delhi personally intervened, and called a number of meetings, in an effort to settle the dispute and avert the strike. But no mutually acceptable settlement could be reached, and about 20 000 textile workers went on an indefinite strike from 28-5-1986.

The members of the Sangharsh Corumittes met me from time to time

and sought my intervention in Accordingly, I called a matter. meeting of all the parties on 19th June, 1986 to try to get the managements and the Unions resolve their differences and settle the matter The Lt. Governor, Delhi amicably. attended the meeting. The persisting differences between the managements and the Unions relate to grant of interim relief, and its linkage with productivity, and withdrawal of disciplinary cases involving workers. I appealed to both parties that efforts be continued to break the deadlock mutually acceptable and to find a solution early. The parties agreed to my suggestion that the talks resumed. I am to inform the House that the Labour Commissioner, Delhi Administration and the Chief Labour Commissioner (Central) have several rounds of joint and separate discussion with the managements and unions from 19-6-1986 22-7-1986—actually it should be to 23-7-1986 and 24.7.1986 morning-in which the proposals put forward respectively by the parties, and the compromise formulae suggested the Chief Labour Commissioner (Central) were considered. As result or the deliberations, there seems to be a softening of attitude on the part of both the parties.

Here I have a slight amendment to the statement which has been circulated because we had intensive negotiations last night, I had myself been sitting in my office till 5.00 O'clock this morning, then resumed at 9.00 O'clock till I felt my office. So, I am slightly changing the last portion of my statement, which is as under:

On the basis of a final compromise formulae suggested, I expect that a settlement could be in sight at least insofar as the NTC mill is concerned. However, the mediatory efforts in respect of the private sector textile mills are continuing.

Public Importance

fMr. Deputy Chairman in the Chairl

SHRI GURUDAS DAS GUPTA: Sir, I thank the Labour Minister for the initiative he has taken to settle the textile workers' dispute with the management and end the prolonged strike. So far as his statement concerned, that a settlement is in sight with the NTC mills, that is also a welcome development. But, Sir, the whole thing needs to be looked into also from a different angle.

As far as I remember, the strike is on from 28th of May. That is, the strike has continued for a little less than two months. Twenty thousand workers are on strike. Five mills are mills, one closed. Of these five belongs to NTC and four belong to private owners. As far as my estimate goes, the private sector, as a result of the strike, has lost not less than six to seven crores of rupees and the NTC also. because it is in the company of the private sector, has lost not less than one crore of rupees. The most important point in this regard is, the textile workers have been agitating for settlement on wage increase all over the country. where did a strike become necessary to win their demands. It is only in Delhi that strike became necessary. because the strike was imposed on the workers. Incidentally, the strike is being conducted by all the central Unions of the country.

In Bombay there has been an interim settlement because of the award given by the Chief Minister who was, till recently, the Home Minister of India. According to the award of the Chief Minister the strike could have been averted. Again, in Kanpur wages of textile workers have been increased as a result of the interim award or order given by the State Government, I suppose Coimbatore also the strike could have been averted. Therefore, Sir, every-Where in India except the capital, the citadel of power where the Prime Minister and the Government live

and function, strike had to be resorted to by the workers and even an interim settlement could not be found. In my opinion the strike in Delhi is intriguingly different from the rest of the country, and this is because of the behaviour of certain of the departments Government including the Textiles Department. May I, Sir, with your permission, charge the Textiles Ministry-I do not know if anyone of them is present here in the House-that it is because or the attitude of the Textiles Ministry in general and the Textiles Secretary in particular that a settlement is not being arrived at? Let me also mention that the Bureau of Public Enterprises is also responsible for prolonging the strike here in Delhi.

Sir, it is very interesting to note that our popular Prime Minister could not find time, even during a period of two months, to meet the workers who are living within miles from his place of residence. It is also very interesting that Rajiv Gandhi could talk to Mr. Laldenga who has been fighting with arms against our country but cor' not meet the striking workers. It is also very interesting that he could meet some other people. According to press reports, Mr. Rajiv Gandhi had sent for Mr. Subhash Gheishing. but I stand corrected because the Prime Minister has told a different story just now. But it is true that the Prime Minister has been meeting, quite appropriately, people from different shades of public opinion to bring peace to the country including those who have taken up arms against the country. But it is very interesting that he has no time to meet the striking workers of Delhi. Sir, may whether ask it is of the reason that one of the important owne'rs. one of the important capitalists connectel with the Delhi textiles happens to be a friend of Mr. Gandhi, that he is taking a personalised angle and attitude in the whole thing. I am told that there is

[Shri Gurudas Das Gupta]

one Mr. Charat Ram or Mr. Vinay Charat Ram or some such name, who has been his Doon School friend. While Mr. Gandhi could not meet the workers, on three occasions he had met this gentleman at his residence. Therefore, the question of personalised interest of Mr. Gandhi comes in the whole thing. I would like to get an answer from the Minister. It is not my inference. I want to know whether it is because of the personalised interest that the Frime Ministr is taking such an interest. It is for him to clear.

Sir, what is most embarrassing for me and maybe also for the Labour Minister is that the National Textile Corporation, a nationalised sector, is in the company of Birlas and Charat Rams. I do not understand the for it. While the Labour reason Minister is speaking of participation of labour in production, while Labour Ministe'r is speaking of participation of labour in management, the sector of the textile nationalised industry under the Textile Ministry is in the company of the monopoly capital to beat down the workers by prolonging the strike. Is it not a piece of hypocricy on the part of the Government Which promises speaks of workers' participation the management of the industry?

Sir, I am told that workers are ready to settle with the NTC mills separately even by modifying their demand. And I am told that the NTC management is absolutely determined not to riggle out of the company of the private sector and sit separately with the workers of its own factory and reach a separate settlement. If it is true, then, I suppose it is a dangerous departure from the policy that the Government stands for.

Sir, in my opinion, the strike has been imposed by the management, by a section of Government officials and by the Textile Ministry in order to break the morale of the workers. The

strike is being prolonged because of th obstinate attitude of the management because they want o give an opporunity to the DCM to wind up i its business. I would like the Labour Minister to tell us whether a notice of closure was given by the DCM, whether that notice was rejected by the Delhi Administration, whether a case is pending in the High Court, whether the DCM has already out a part of its land on which workers' quarters are Therefore, they are after winding up the DCM mill, Mr. Charat Ram is after winding up the mill. And to wind up his own business the strike is being prolonged. I would like the Minister to tell us what action he has taken to prevent this illegal sale of the property of the DCM management.

Sir, my point is, if the strike is prolonged and the morale of the workers is broken, then, what is the future? You can break the strike, but you cannot break the mind of the workers. And with broken mind of the workers, I suppose, industrial peace cannot be maintained. With broken mind of the workers. I suppose, the productivity cannot pick up. Therefore, it is extremely necessary that the morale of the workers is not broken and that the Government does not take a side, that the Textile Ministry is forced to withdraw its support to the private industry as we see in the strike going on here in Delhi. Therefore, point is that the Government must take its stand, not a pro-capitalist stand; the Government must take a pro-worker stand, I appreciate the stand of the Labour Ministry, but I have my criticism of the Textile Ministry I have my criticism of the Bureau of Public Enterprises, I have mv criticism about the role of the Prime Minister. I have my criticism about the way in which the Government as a whole is looking at the Sir, the Minister has told problem.

us that there are some of the demands on which agreement could not be reached. What is the main among them. The main is the connection of wage with productivity. Will the hon. Minister tell me where in this country wage has been linked with productivity? In what sector-whether in the private sector or the public sector-wage has been linked with productivity? You know yourself production does not depend upon the workers' participation only; production depends on the supply of raw material, production depends on the state of machinery, production depends on the uninterrupted supply of power, and on many other factors. Ninety par cent of the production factors are controlled by the management. Therefore, workers cannot be made responsible for production and productivity alone. And if you link up the wage with productivity, then you enough chance give the employers and opportunity to beat down the workers with the plea of fall in productivity.

र्वेष्ट के दिन देखियाँ है है है

I had been to the NTC Mill in Calcutta. The name of the factory is Cotton Mill. I have with my own eyes that the workers idle and production is are sitting because there is no raw suffering material because there is no credit, because the machines have gone out of order. If this is the situation, how and when and in what sense productivity can be linked with the wage? Therefore. Ι believe productivity should be delinked from the question of wage. You settle the question of wage separately and have a separate work norm of production. The two and I believe things are separate workers are ready to have a separate agreement on work norms and productivity. Don't link up the two, have two separate sets of agreements. Therefore, I believe that our hon. Minister will tell us why the is not separately negotiating and settling the matter with the workers. Jr 24

My second question is why productivity is being linked with wage? My third question is, where in the country productivity has been linked with wage? My fourth question is, is it proper, in the opinion of the Labour Minister-I seek his opinionto link wage with productivity in a situation where most of the factors of production are dependent on the sweet will of the Management. My fifth question is: why is the Government not declaring any interim award as has been done by the UP Government and by the Maharashtra Government? My sixth question is whether the Government is aware that the DCM is selling its land, including the place where its workers reside and that they have already collected nearly Rs. 2 crores by sale of land. And if the Government is aware, what steps is Government taking to prevent its illegal sale. My last question is what initiative has the Government taken or is going to take to end the statement here in Delhi?

श्री ग्रश्विनी कुमार (बिहार) : मान-नीय उपसभापित जी, मंत्री महोदय के बयान से यह जान कर प्रसन्नता हुई कि वे स्वयं इसके म्रन्दर काफी रुचि ले रहे हैं। ग्रीर, जैसा उन्होंने बताया, हो इज वनिंग मिडनाइट ग्रायल ग्रान दिस । यह शभ लक्षण है। लेकिन जो स्टाइक चल रहो है वह काफी दिनों से चल रही है, लग-भग दो महीने होने वाले हैं। वास्तव में इस का जो इतिहास है वह काफी पुराना है। 16 फरवरी को 11 सूत्री मांग पेश की गई थी, क्राज 24 जुलाई हो गई, छ: महीने बीत गए। मार्च में घरना दिया। धरना देकर मांग रखना श्रमिकों का जायज होतह हत्यावय ५ % वर वस्त्राकृतहरू [बो समिनी कुमार] १ १ अहीर १८%

हुक है। लेकिन धरना देने पर एक बार 7 मार्च को 21 सीर 14 अप्रैल को 13 लोगों की डिसमिस कर दिया जाता है। वे अपने मौलिक अधिकार का पालन नहीं कर सकते। यह दिल्ली प्रशासन के श्रम विभाग के अन्दर आता है। मुझे कहने में कष्ट्र हो रहा है, केन्द्र के माननीय मंत्री जितनी रुचि लेते हैं उसकी शताश भी दिल्ली प्रशासन ने रुचि लं! होती तो यह स्थिति न श्राती । परन्तु स्वाभाविक है कि दिल्ली का प्रशासन इस समय पूर्णतया श्रक्षम सिद्ध जहां तक स्ट्रोइक का सवाल है उसमें जैसा मेरे मिल ने कहा, बहुत से सवाल इसके साथ जुड़े हुए हैं। ग्राज से कछ वर्ष पहले तक एक मजदूर को 8 लुम्स देखने पडते थे। श्राज वह 16 लुम्स देख रहा है ग्रीर इस प्रकार दगना काम कर रहा है भीर इसके बावजूद भी जो अन्य विषय डाले गये है और प्राफिटेबिलिटी के साथ उस को जोड़ाजारहा है। वह अलग प्रकार से कियाजारहा है। मैं जानना चाहता हूं कि पिछले कछ वर्ष के ग्रन्दर क्या 5000 मजदरों को छटना नहीं कर दी गयी है और क्या उन को 8 को जगह 16 लुम्स को देखने का भार नहीं दिया गया है और नयी जाब्स न कियेट कर के उन में कमी क्या नहीं की जा रही है। भीर इस सब में एक साजिश भी है जिसका दो साल से इस सदन में वर्णन हो रहा है न्नीर वह यह है कि डीसी एम की मिल चाइती है कि किसी न किसी तरह से वह बंद हो जाये। हम लोगों ने सदत में इस बात पर चर्चा भी की थी है। किस ढंग से उन को जर्मान बेचने की अनमति देद गर्य थी। यह अनुमनि ह जी ये मिनिस्ट्रः ग्रीर दिल्लंः कारपोरेशन ने दं थं ग्रीर यह 800 करोड़ की जिंदिन थी। इस के पहले **उन** को सौ, सौ ए*४* ड्रेजर्मान दंगर्याधी। 1952 में और 1970 में। 1952 में तो उन्होंने के किल फैक्ट्र वैठा ल: **ग्री**र 1970 में जो जम नद गया उत्तर प्रदेश में उसमें यह 400 लुम्स लगा कर क्बजा करके बैठ गये। तो इस स्ट्रेडक की लम्बा करने ै **प्र**न्दर जो इसका निजनेंट है उसका भी कुछ एग दिख हैं देतां हैं ग्रीर च हता है कि किस। प्रकार से मजदूर तुंग

हो जाएं ग्रीर यह मिल बन्द हो जाये **भीर** इसमें घाटा हो जाये जिस से मिल का जो स्वार्थ है 800 करोड़ रुपये का उसको वह पुरा कर सर्कें। श्राजलगभगदो महीने से यह हड़ताल चल रही है। मेरा अनु-मान है कि लगभग 70 करोड़ रुमये के प्रो-डक्शन का भीर 3 करोड़ का मजदरों के वेतन का नुकसान हो चुका है भीर यह सारी चोजें होता चली जा रही हैं। कई बार कई यनियनों की राइवलरी होती है श्रापस में लेंकिन यहां पर तो सभी युनियनें मिल कर प्रबंधक से बात कर रही हैं भीर प्रबंधक का बात करने का ढंग ठीक नहीं दिखाई पडता। इसके साथ ही, बहत से विभाग इस के साथ जुडे हये हैं। वित्त विभाग है, भाफ पब्लिक इंटरप्राइज है, इंडस्ट्री डिपार्ट-मेंट है, काटन डिपार्टमेंट है भीर मैं इस बात को दोहराना नहीं चाहुंगा कि अन्य विभागों का जो एटीट्यूड है वह उतना मण्डा नहीं है जितना कि होना चाहिये। श्रम मन्त्रालय ने जो पहल है की है वह एक शुभ लक्षण है। मेरी जहां तक जानकारी है, जो चर्चा हो रही है उसमें कुछ समझौता हो रहा है। जो 100 रुपये की मन्तरिक रिलीफ थी शायद मजदूर उससे कुछ कम में मान गये हैं। तो क्या यह सम्भव है इस तरह की छोटी-छोटी चीजें पूरी करके इस स्टाइक को समाप्त करा दिया जाये भीर उस के बाद सारी चीजों को ठीक किया जाये इस दिशा में अरकार क्या कर रही है। इसमें एक अयोध्या मिल है जो सरकार की एम०टी०मी० की है। उसमें यूनियन ने प्रबंधक के शाथ मिल कर क्या कोई समझौहा कर लिया है। प्रगर समझौता कर लिया है तो उस समझौते को लागू करने में क्या दिक्कत है। क्योंकि यह परम्परा है कि एक मिल समझौता कर लेती है तो बाकी मिलें भी उस समझौते को लागू करने भी तैयार हो जाती हैं। तो मेरेदो, तीन छोटे-पहला तो यह कि मंतरिम छोटे सवाल हैं। रिलं फ पर क्या निर्णय किया गया है मीर उर को कब से लागू किया जन्येगः? पहले पूंछा था भीर स्पष्टी करण ने लिये जानना चाहंगा कि पिछले कुछ वर्षों में मजदुरों की संख्या कितनी घर्ट है भीर एन उर्ट ० सं.० के मैनेजमेंट ने जो युनियन से समझौता कर लिया है वह क्या है और उसको अप कब से लागू करने जा रहे हैं। और अन्त में जानना चाहता हूं कि केन्द्र के श्रम मन्त्री जी की ने ने कारण उसको वह कब तक पूरी करेंगे और जैसा उन्होंने बताया कि इसके लिये प्रयास चल रहा है, उसके लिये सफलता की कामना करता हूं, लेकिन साथ ही जानना चाहूंगा कि क्या उनके दिमाग में कोई समयबद्ध कार्यक्रम है जिससे केन्द्र में, दिल्लो में, देश की राजधानी में चलने वाली इस हड़ताल को जिस में लाख-डेढ़ लाख परि-वार प्रभावित हैं और उन को भूखों मरने की म्थित आ गयी है उनको कुछ सहूलियत मिल सके ?

भो मुख्तियार तिह मिलिक (हिरियाणा): डिन्टो चेयरमैन साहब, मैंने हाउस के ग्रंटर वर्कर्म को स्ट्राइो के वारे में एक वर्वेश्चन रखा था जिनका जवाब हमारे मंत्री महोटय ने 22 तारीख को टिया है। 👸 👔

Reply to that question No. 241 was given on the 22nd of July itself is no different than the statement made by the Hon'ble Minister in reply to the Calling Attention on this. The statement made by the hon. Minister day before yesterday on the floor of the House in reply to that question is the same which the hon. Minister has made today.

SHRI P. A. SANGMA: It is not the same statement. You have not seen my last amended sentence.

SHRI MUKHTIAR SINGH MAL-LIK: Yes, except that he has added. one sentence to it.

मैं ज्यादा लम्बी चौड़ी बात नहीं कहना चाहता हूं। वर्क संकी जो स्ट्राइक है, उनके प्रति सबको समर्ट्सी है हो उस के अन्टर प्रपो-जिशान के मैं म्बरों को भी हमर्ट्सी है, हम दो पार्टी के लोगों को भी और गवर्न मेंट को भी हमर्ट्सी है,। प्राइम मिनिस्टर साहब ने लोक सभा में इसी कनेक्शन में बोलते हुये साफ तौर से कहा कि हम हमेशा वर्क संकी डिमांड पर हमर्ट्साना तौर से गौर फरमाते है। लेकिन मन्ने ग्रफसोस है कि के साथ

कहना पड़ता है कि श्री गुरुदास गुप्ता जीने बोलते हुये हर एक चीज के ग्रन्टर ग्रंपोजिशन के मैंबरों को जैसे फोबिया हो गया है, प्राइम मिनिस्टिर का नाम लिया है। हालांकि लेवर मिनिस्टर ने जवाब दिया है वह संतोष-जनक है क्यों कि उन्होंने वताया कि इस के अन्दर लेवर कमिश्नर भी है, ऐल० जी० भी है, सेंटर भी है, कोई रास्ता उन्होंने षाकी नहीं छोड़ा, कोई कसर नहीं उठा रखी और प्राखिर में उन्होंने यह भी कहा कि उन्होंने अपने तौर से इस मामले को करने की कोशिश की है, लेकिन गरुटास . गुप्ता जी ने केहा कि प्राइम मिनिस्टर को मिजोरम, नागालैंड ग्रौर पंजाब वालों से बात करने के लिये समय मिलता है किन्तु वर्कर्सके लिये नहीं। जो देश की सालिमी का सवाल है, जो देश की इंटिग्रिटी का सवाल है, जो युनिटी का सवाल है। उसे उन्होंने वर्कर्स के साथ जोड़ दिया। प्राइम मिनिस्टर की इतनी वास्ट ड्युटीज है, कितने . उनको काम है, उनसे बात करने के लिये कहां समय मिलता पाता है ? न ग्रापके वर्क सं लेबर कमिश्तर से सेटिस्फाई हुए, न ऐल; जी० से, न ग्रानरेवल मिनिस्टर के साथ **बै**ठकर संतुष्ट हुये। मैं भी वर्कर्स के खिलाफ नहीं हुं, वर्कर्स के साथ हमारी हमदर्दी है, हमारे सोनीपत में दनियां की बड़ी जबरटस्त साइकिल इंडस्ट्री है, ऐटलस साइकिल, वहां वर्कर्स की स्ट्राइक हुई शो, वह साइकिल की एक यूनोक फेक्ट्री उसके ग्रन्टर इतनी जबरवस्त स्ट्राइक हुई, हम भी उसके अन्दर थे। दैं किसी को ब्लेम नहीं करना चाहता, लेकिन मैंते उस स्ट्राइके के बारे में लेबर यूनियमों के साथ बातचीत की ग्रीर ऐसा महसूस हुन्ना कि उनका ऐटोट्यूड बड़ा वैसा है। वहां इतना होता है कि इसके ऊपर तक पहुंचने नहीं देते । इस मामले पर मिनिस्टर साहब से पूछना चाहता हूं कि क्या बात है। वे कई उफा ऐसो डिमांड्स रखते हैं जिसको मान ली जा सकती है लेकिन मैनेजमेंट वासे 1979 से कई वर्कसं उसको नहीं मानते । सस्पेंड हैं। उनके खिलाफ पुलिस केसेज है। जैसा अध्विती कुमार जी वे वहा।

[श्री मुख्तियार सिंह मलिक]

जन्होंने ग्रानरेवल मिनिस्टर के बारे में कहा कि उन्होंने जो रुचि दिखाई है इसके लिये वह बधाई के पाल है। हमारे ग्रानरेमल मिनिस्टर इसके लिये ग्रागे ग्राये हैं। वैसे यह स्टाइक 28 तारोख से चल रही है। कौ । भैने बताया कि वर्कर्स के साथ हमददी सबको है। भी असूल के ऊपर बात करता हं। जैसाएक बड़े ग्रीटमी ने कहा है कि अपने नौकर को मत सताओं। यही काफी है कि वह तस्हारा नौकर है। व एक वर्कर के रूप में फैक्ट्रों के अन्दर काम करता है। वहां परम्लानिम है। लेकिन उसके साथ हमारा फर्ज यह बनता है कि मैनेजमेंट की हमटदी उसके साथ हो। साथ हो वर्कर्स का भी यह फर्ज है कि प्रोडक्शन के अन्दर अपने मालिक के साथ ढंग से पेश प्राये प्रौर माकि भी, या स्परवाइजर भी उनके ऊपर क्ष्मलान करे।

भै शिर्फ अपने आनरेबल मिनिस्टर साम्ब से यह अर्ज करना चाहना है कि वह बना महसूस केरते हैं, बना हो सकता है वह यप्त बता दें। इसके अन्दर कई तरह की डिमांड १ होंगी । उन्होंने डिटेल्स दी 🖁 । भी अनिनाचाहता हं कि कौन सी ऐसी डिमांड्भ हैं जिनके ऊपर विवाद है, जिसको माना नहीं जा रहा है, कीन सो ऐसी डि-मांड है जिसके ऊरर समझौता नहीं हमा क्या कारण है वे किसी समझौते पर पहुंच नहीं सके ? अध्विनी कुमारी जी ने कहा था बहत सो डिमांड्स ऐसी भी हो सकतो है जो कि बात करने से ही हल हो सकेतो हैं और उनको फिर से भ्रोपन कियाजासकता है। स्ट्राइक चली थी 28 तारीख को श्रीर ग्राज 24 तारीख है, दो महोने से वर्कर्स घर यैठे हुये हैं! उनकी फॅमिलो भूखों मर रहो है। वर्क संकेपास खाने के लिये कुछ नहीं है। एक चीज के बारे में अर्ज करना चाहता हं ग्रश्विनी क्मार जो ने भी कहा है कि मिनिस्टर साध्व इस चोज को जरूर देखने की कोशिश करेंगे। टक नटाइल मिल्स के अन्दर , मैं स्पेसिफिक नाम नहीं लेना चाहता लेकिन भी यह

जरूर कहना चाहता हूं कि ऐसे भी ओन से हैं
जिनकी कई सौ करोड रुपये की जायटाट
है वे इस स्ट्राइक को प्रोलोंग करने की
कोशिश कर रहे हैं। समय देख कर वे
इसके में चने की कोशिश कर रहे हैं। वे
यह चाहते हैं कि अगर यह मिल बन्द हो
जाए, लौब-आउट हो जाए तो सारा
जायटाट को वे हड़प जाएं। मिनिस्टर
साहव इसको देखने की कोशिश करें।
इस किस्म की नौबत मिलों में नही आनो
चाहिये। मालिक नाजायज फायटा एट द
कास्ट आफ वर्कर्स न उठायें। मेरी यही
मिनिस्टर साहब से अर्ज है।

SHRI GURUDAS DAS GUPTA: Sir, I have a small suggestion to make. Mr. Tytler who has been representing workers is present in the House. I suggest that he should also speak of this issue.

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYT-LER): Mr. Laxmi Narain is speaking on my behalf.

SHRI GURUDAS DAS GUPTA: On your behalf? Then let it be noted.

SHRI P. A. SANGMA: After you have spoken, is there anything left for anybody to speak?

SHRI JAGDISH TYTLER: Mr. Das Gupta, even you are speaking on my behalf. I am with the workers. Everybody is speaking on behalf of the workers.

MR. DEPUTY CHAIRMAN: Mr. Sukomal Sen.

SHRI SUKOMAL SEN (West Bengal): Sir, it is a matter of shame for the Government that in the Capital itself, 20,000 textile workers are on strike for the last two months. Neither the Delhi Administration nor the Central Government could take effective steps to settle it. I would first like to know from the hon. Minister why for two months the Government could not take any effective initiative to settle the strike. I

know last night they held negotiations. The Minister had initiated the negotiations. It is appreciated. But what did they do for the last two months? The textile industry is one of the most organised industries of our country. Six crores of people are dependent on it. But now what is the pright of the industry? In Deini there was a sirike. DCM has issued a closure notice. In Gujarat several mins have been closed. In Maharashira the industry is in doidrums. Once we boasted of industry which was built up in the freeuom movement. Now under rule of Congress-1 this industry is going to be ruined. In the capital usen the workers are on strike for two months and the Government 15 simply sitting idle like an onlooker. They have refused to do anything uniess the situation took a serious turn. There are live mills involved in this strike. Out of the five, one is owned by the NTC; others are owned by DCM and Birlas. I understand that very powerfull groups from Birlas and DCM, powerful monopoly groups, are controlling the rest of the mills. Only one mill is under NTC. There was an 11-point charter of demands. They could have negotiated with the workers and could have found a viamedia. If something had been done in the NTC mill, then they could have put pressure on other DCM and Birla Mills. I do not understand why the NTC mill itself failed to make settlement with its workers. Even the Fourth Pay Commission has said that Government should be a good employer. Even if it is not a model employer, it could at least be a good employer. What is the example that the Central Government is setting? They are behaving as part of Birlas and DCM in treating the workers and refusing to accede to the genuine demands oi! the workers. They submitted an 11-point charter of demands. I understand the unions' joint committee also prepared a draft settlement. They also came down and prepared a draft settlement and handed it over to the Minister. They

went and discussed it. But after the discussions there was some nich and it could not be resolved. I would. nke the Minister to take personal initiative to settle the issue. I was told by the union leaders that the winister took the piea "What can I do! DCM group and Birla group managements did not agree." I would like to know who rules the countrythe Government or the DCM and groups? It the Minister overawed by Birlas and DCM, what will happen to our country? I understand, this Government of monopolists... i Till at The Stellar and a second

SHRI P. A. SANGMA: It is a very wild allegation. I strongly protest. I have never said it. चा, संध्यां सह ,ः, मा

SHRI SUKOMAL SEÑ: I have heard from the union leaders that you tried for a settlement but...

SHRI P. A. SANGMA: I am not a person to be influenced by anybody in this world.

SHRI SUKOMAL SEN: You have refuted the allegation, that is all right. But why were two months allowed to elapse? The Minister is refuting the allegation; that is all right. But I have a right to know from the Minister why two months have been allowed to elapse...

SHRI LAXMI NARAIN (Delhi): See your own face. 1 14 17 5

SHRI SUKOMAL SEN: We are seeing, but you also see your own face. Now, what has happened to the draft settlement? I would like to know from the Minister two or three more Textile questions Delhi workers, as is known to everybody, are getting less emoluments than the textile workers in other centres of the country like in Gujarat or Maharashtra. The gap between the emoluments of Delhi textile workers and those working in places like Gujarat and Maharashtra will be around Rs.

[Shri Sukomal Sen]

150. Despite this gap, the workers wanted some interim relief. There was even an award from the Government, from the Labour Commissioner that some interim relief should be given to the workers pending settlement of the demands. But nothing has been done by the Government side.

the way to be a report

Then as regards victimisation, in these two mills, DCM and Birlas, there are a number of workers who have been victimised. What has been done to undo the victimisation? Nothing has been done. On the contrary, the DCM issued a closure notice although the closure notice has not been approved by the Delhi Administration. DCM did not stop at that. Even advertisements started appearing in the newspapers inviting booking of flats, saying they are going to construct flats on part of the land, saying apartments going to be built on a part of the land.

This issue was discussed in Parliament, in the Rajya Sabha itself, earlier. What has the Government done to restrain the DCM people from constructing these flats and selling them to the people? I understand from today's newspapers that in the Municipal Corporation, when the discussion took place on this issue, there was a great uproar. So, it seems that the Government is actually bowing down to the DCM Group, the Birla Group. I would like to know from the honourable Minister how long he will take to bring the Birla Group and the DCM Group to a settlement so that they can agree to the genuine demands of the workers. I would also like to know whether the NTC mill which is being owned by the Government will make an ex-parte agreement with the workers so that the path is shown to the Birla Group and the DCM Group and they pressurised to follow suit.

थी सत्य प्रकाश मालवीय (उत्तर प्रदेश): मान्यवर, ऋपनी 11सूती मांगों के सम्बन्ध में दिल्ली की जो पांच कपड़ा मिले हैं उन लोगों ने 16 फरवरी, 1986 को अपना संघर्ष करने का नोटिस दे दिया था करीब-करीब तीन महीने तक यह मामला चलता रहा। जब इन मांगों के संबंध में न तो भरकार की श्रोर से. न कपड़ा मिल मालिकों की ग्रोर से न % म ग्रधिकारियों की म्रोर से कोई प्रभावकारी कार्यवाही हुई तो उसके पश्चात् 12 मई, 1986 को **इन** कपड़ा मिलों के कर्मचारियों ने इस बात का नोटिस दिया कि अगर उनकी मांगें न मानी गई तो हम सब लोग 28 मई, 1986 से **हडताल पर जायेंगे । मान्यवर, श्राज** इसको करीब-करीब 55-56 दिन हो गये हैं। इन इंडताल की गंभीरता को इसी बात से मृत्सुस किया जा सकता है, इति-फाक से इस समय सदन में श्री जगदीश टाइटलर मौजूद हैं, वे स्वयं एक प्रति-निधि मंडल में शामिल होकर इस देश के वित मंत्री से मिले थे। यह प्रतिनिधिमंडल मजदरों का था ग्रौर उनकी मांगों के सम-र्थन में वे इस प्रतिनिधिमंडल में गये हुये थे । मन्धिवर, करीब-करीब 20 हजार कर्मचारी इससे प्रभावित हैं ग्रीर ग्रगर मोटे तौर से मान लिया जाय कि एक कर्म-चारी के घर में 5---6 व्यक्तियों का परिवार है तो इस प्रकार से करीब-करीब लाख या सवा लाख लोग इससे प्रभावित है। माल्यवर, उनकी जो 11–सूत्री मांगें हैं उनमें से कुछ मांगों का उद्धरण इस वक्तव्य में दिया गया है। मैं समझता हं कि ये मांगें बहुत ही मामूली हैं ग्रीर धरकार के जरा से भी प्रभावी हस्तक्षेप से यह हड़ताल खत्म की जा सकती है। मान्यवर, कुछ साधारण मांगें इस प्रकार हैं जैसे 100 रo की अन्तरिम सहायता, शत-प्रतिशत दर पर मंहगाई भत्ता का निष्प्रभावीकरण, मकान किराया भक्ता, बदले, नैमित्तिक ग्रौर ग्रस्थ।ई कर्मकारों को नियमित करना 1979 के बाद बर्खाश्त किए गए / निलं-वित किए गए सभी कर्मचारियों को पन: नौकरी पर बहाल करना आदि । मान्यवर, दिन प्रतिदिन मंहगाई बढ़ रही है भीर रुपये का अवमूल्यन हो रहा है। अभी चौषी वेतन श्रायोग की रिपोर्ट भाई है भीर इस

रिपोर्ट में इस बात की संस्तृति की गई है कि केन्द्रीय सरकार के जो उच्चस्य अधिकारः हैं, **केबिनेट सैकेटरी, सचिवालय** सॅकेटरा, उनके वेतन मौर 5--- 5 हजार रु० प्रति माह बढ़ाने की संस्तुति की गई है। मैं नहीं जानता कि उसकी संस्तुति को कहा तक स्वीकार करेगी इस के श्रार्थिक भार को कहां तक सरकार स्वी-कार करेगे। लेकिन मान्यवर, इनकी जो न्यूनतम मांगें हैं कम से कम सरकार उनका समाधान का प्रयास करे झौर उनकी मांगों बैठ कर गम्भीरता से विचार करे। उनको 100 रुपये की अन्तरिम सहायता देने के मामले में, उसको स्वीकार करने में कोई दिवकत ग्रीर कोई परेशानी न तो मिल मालिकों को होनी चाहिय भौर न सरकार को। इस सिलसिले में कड़ा रुख अपनाने में तनिक भी हिचक नहीं करनी चाहिये। मान्यवर, आप जानते हैं और पिछले सन्न में इस सदन में बताया गया थाकि एक रुपये की जो की मत है वह ऋब केवल 15 पैसे या 16 पैसे रक्ष गयी है। इस प्रकार से अगर उनको 100 रुपये की भ्रन्तरिम सहायता मिल जाती है उसको लेकर के हड़ताल खत्म की जा स जती है तो इससे मिल मालिकों को भौर सरकार को जो नुकसान हो रहा है एक्साइज ड्यूटी का ग्रीर कपड़े के उत्पादन का उसको पूरा करने में सरकार को सहायता करनी चाहिये। एक बात में भौर कहना चाहता हूं कि मन्त्री जी का वक्तव्य बड़ा ही नीरस है। चार-पांच महीने पहले संघर्ष का नोटिस दिया गया था । यदि उस समय सरकार जागी होती, चेती होती तो फिर मई के महीने में हो सकता है इन मजदूरों को इड़ताल पर जाने की फ रूरत ही नहीं पड़ती और न हड़ताल के लिये नोटिस देने की जरूरत पड़ती । जैसे कि मानवीय मन्त्री जी ने कहा है कि सरकार भी चितित है इन मजदूरी की परेशानी से भौर कई माननीय सदस्यों ने इस प्रकार का अनुरोध किया है कि फिल-हाल इस हड़ताल को समाप्त कराने के प्रयास किया जाने चाहियें जिससे हड़ताल सदन के माध्यम इसलिये जी से मेरा अनुरोध है। से कम साननीय सदस्यों के वन्तव्य के

बाद ग्रीर अपने पण्टाकरण देने के बाद ग्राम तक इस बात की घोषणा अवश्य करें कि 100 रुपये की ग्रन्तिएम संहा-यता निश्चित रूप में वे स्वीकार करायेंगे भीर इसके लिये मिल मालिकों पर अपना प्रभाव डालेंगे। इन शब्दों के साथ मुझी पूरी श्राशा है कि मंत्री जी निश्चित रूप में कोई ऐसा ग्राश्वासन सदन को देंगे जिससे कि श्राज ही शाम से हड़ताल समाप्त हो जाए। धन्यवाद।

भी लक्ष्मी नारायण : उप सभापित सहोदय, मैं समझता था कि लेबर मिनिस्टर साहब के बयान के बाद ही सदन में इस पर कोई चर्चा नहीं होगी (ब्यबधान), शेकिन मुझे लगा कि एक मुहावरा है किमा हिनी खतरा-ए-जान, नीम मुल्ला खतरा-ए-ईमान । मेरे दोन्त असल में इस बात से बीमार हैं कि उनको पूरी जानकारी नहीं है इस केस बारे में। मुर्गी तो जान से चली गयी खाने वाले को मजा नहीं. भाया । लेबर मिनिस्टर ग्रीर उनका स्टाफ, दिल्ली प्रशा-सन् भौर लेबर कुमिश्तर भौर दूसरे श्रध-कारी सर्वेर पांच बजे तक नेगोशियेशन करते रहे जिसमें मैं भी शामिल या मौर हमारे लोक सभा के एक भीर सदस्य कुमारमंगलम साहब भी मौजूद थे। जितना परिश्रम इस केस में जगदीश टाइटलर साहब ने किया है में समझता हं हम ट्रेड स्नियन के नेता है हमने ग्राज तक इतना परिश्रम नहीं किया है जितना उन्होने दिया है। अब मेरे दोस्त वकालत कर रहे हैं उनको 100 इपया दिलवा दें। युनियन की तरफें से 70 इपये की डिमांड की गई है और मेरे मिल 100 रुपये की ** कर रहे हैं .: (व्यवधान)

श्री सत्य प्रकाश मालवीय : माननीय सदस्य ने ग्रभी श्रपने वंक्तब्य में पहा है कि इस सदन के सदस्यों पर श्राहीप लगाया है कि इस सदन के सदस्य ** किस्तर खे हैं हिन (क्यवधान)

I take strong objection to this, and I request the hon. Deputy Chairman to intervene and...

SHRI LAXMI NARAIN: It is not unparliamentary, and I want to repeat it.

Expansed as ordered are the order

^{**}Expunged as windered by fithe Chair. To not specify it is

श्री जगदम्बी प्रसाद थादव (बिहार) : भ्राप जगदीश टाइटलर की * कर रहे हैं। (ध्यवधान)

SHRI SATYA PRAKASH MALA-VIYA: I want your ruling. (Interruptions).

MR. DEPUTY CHAIRMAN: Please ait down.

SHRI GURUDAS DAS GUPTA: We are all bound by certain norms of parliamentary democracy and parliamentary system. It is the mutual respect for the system that makes the system thrive. If somebody breaks the system, there is always a tendency on the part of some other people to break the same. If these things continue, then I suppose the high dignity and decorum of the House cannot be maintained. From that point of view, I must humbly request... (Interruptions).

He is also associated with strikes and is fighting with us in the same way.

MR. DEPUTY CHAIRMAN: I have got your point. Please sit down. I will now give my ruling: If there is any aspersion cast on any Member, it is not proper. It will be examined from the records and it will be expunged.

SHRI LAXMI NARAIN: Sir, I want to explain. I did not cast any aspersions on the hon Member. The thing that I said is that there is a settlement formula in which it has been embodied that the union representatives are prepared to accept Rs. 70 as interim relief. From where do these Rs. 100 come?

भव इस पर ध्रगर दोस्तों को तकलीफ हो जाये तो क्या करें। होता क्या है कि सच्चाई बड़ी कड़वी होती है। सच्ची बात ऐसी होती है कि जैसे किसी की ध्रांख में उंगली भार दी। ध्रब मेरे दोस्तों को वो सच्ची बात पसंद नहीं ध्राती है...(व्यवधान) जो उनको पसंद होगा उस भाषा में बोलूंगा लेकिन बोलूंगा वही जो मैं बोलना चाहता हूं। मैं यही निवेदन करना चाहता हूं कि

हमारे नेगोशियेशंस चल रहे हैं। मैं इस बात को खुद कहना चाहता हुं जो यह कहा गया कि प्राइम मिनिस्टर पर्सनलाइज कर रहे हैं । श्राई बांट टु डिनाई इट केटे-गोरिकली । मुझे मालुम है कि ट्रेड यूनियन लीडसे प्राइम मि।नस्टर से इस इक्यू पर मिले है हालांकि मैं उस समय नहीं था लेकिन वे मिले हैं। मुझे मालुम है कि जगदीण टाइटलर साहब प्राइम मिनिस्टर से इस इक्ष्य पर मिले है श्रौर प्राइम मिनिस्टर साहब ने डाइरेक्शन दिये हैं कि इसका जल्दी से जल्दी फैसलाहोना चाहिए लेकिन यहां ये प्राइम मिनिस्टर को गाली देना शरू कर देते हैं । मैं निवेदन करना चाहता हं भ्रगर म्रापको पूरी जानकारी महीं है तो ख्दा के वास्ते गाली देने, की कोशिश मत करिये। हम तो ढीठ हो गये है हमें हुकूमत करनी है, हम जो कहेग ये--स्नेगे, पहले भी सुमते रहे हैं म्राजभी सुन रहे हैं; आगेभी सुमेगे लेकिन यह कह देना कि दिल्ली प्रशासन ने कुछ नहीं किया, ठीक नहीं है। ले० गवर्नर ने 25-26-27 मई को मीटिगें की, रात-रात भर मीटिंग चलती रही, लेबर कमिश्नर ने श्रपने लेविल पर कम से कम 12 मीटिंग की ग्रीर ग्राप कहते हैं दिल्ली प्रशासन ने कुछ नहीं किया । ग्राप कहते हैं जमीन बिक रहा है ..(**समय की घंटी**) सिर्फ दो मिनट लुंगा । श्रापको मालूम है कि दिल्ली म्यू-निसिपल कारभोरेशनने कितना जवर्दस्त बयान दिया है। ग्राज सुबह के ग्रखबार मैं दिया है, कोई सेल जमीन की नहीं हो सकती है, वह सब इल्लीगल है । ग्राप उसक्ते पढ़ना नही चाहते हैं। कांग्रेस (ग्राई) जो ग्रच्छा काम करती है वह ग्रापको नजर नहीं ग्राता है। लेबर मिनिस्टर के इतने बढ़िया स्टेटमेंट के बाद भी मुझे मालुम है कि मेरे दोस्त वाक ग्राऊटकरेंगे। ग्रगर येवाक ग्राऊट नहीं करेंगे तो इनका ड्रामा कंप्लीट नहीं होगा। दे वांट ट् इन्कैस दिस स्ट्राइक . . . (व्यवधान) क्या यह भी एस्पर्शेन है ? ये जितना मेरा टाइम बेस्ट करेंगे कृपा करके उतना बढ़ा दीजिएगा। मेरे पास बाम तो है नहीं जो मैं श्रापको लगा दूंगा । टिंक्चर श्रायी-डीन जरूर है। जब वह जख्म परलगता है तो थोड़ा दर्द जरूर होता है । टिक्चर आयोडीन से इलाज तो हो जाता है, जख्म बंद हो जाता है लेकिन एक बार दर्द तो होगा

^{*}Expunged as ordered by the Chair.

ही....(व्यवधान), ग्रभी ड्रामा श्राप करेंगे। जब श्राप वाक श्राऊट करेंगे तो श्राप ड्रामा करेंगे। मैं यह निवेदन करना चाहता हूं कि यह समझौता इस समय ग्रपनी लास्ट लेग्स पर है। हो सदता है 4 बजे तक हो जाय; ही सकता है शाम तक हो जाये....(ब्यवधान) यह समझौता होने जा रहा है और मैं लेबर मिनिस्टर साहब का, चीफ लंबर कमिश्नर साहब का उनके स्टाफ का, दिल्ली प्रशासन के लेवर कमिश्नर का, जगदीश टाइटलर जी का ग्रौर ग्रापका भी ग्राभारी हूं कि ये खाम-ख्वाह के लिए हमसे छेड़छाड़ करते हैं कभी उसको बढ़ाने की बात करते हैं, उनको सिर्फ वहां लीडरशिप करनी है, दे वान्ट चीप लीडरशिप एंड चीप पापूलैरिटी, ग्रखबार में नाम ग्राजाना चाहिए ग्रीर ग्रखबार के लोग बैठे हैं ता उनसे मैं प्रार्थना शहना कि ये जब वाक आऊट करेंगे तो एक तो सर यह कह दीजिए कि शाम तक वापस न म्राय ताकि बाकी हाउम की कायँवाही ठीक चलती रहे ग्रौर ग्रखबार में उनका नाम ग्रा जाये कि ये मजदूरों के लिए बहुत चिल्लाये। मेरे दोस्तों ने चाहे क्लोथ मिल हो, बिडला मिल हो, ग्रयोध्या टेक्सटाइल मिल हो या स्वतंत्र भारत हो, उनके गेट पर जाकर नहीं देखा है कि मजदूरों की गरीबी की क्या हालत है, यहां मगरमच्छ के ग्रासुंबहा रहे हैं। कितने लम्बे चौड़े ग्रांस् बहा रहे है, रो रोकर, मैं तो समझता हूं कि मेरा रुमाल गीला हो गया है इनके आंसू पोछते पोंछते... (समय को घंटी) यह हालत है। मैं ग्रापसे यह निवेदन करना चाहता हूं कि ग्रगर मेरे मिल्लों को मजदूरों से हमदेवीं है तो गेट पर श्रायें ग्रीर गेट पर ग्राकर मजदूरों का उत्साह बढ़ायें श्रौर जितना पैसा इनके पास है उससे मजदूरों की सहायता करें, उनके सहायता कोप में कुछ दें ताकि पता चले कि ये वाकई मजदूरों के हमदर्द है। यहां केवल जबानी जमा खर्च करने की कोशिश न करें।

श्री ग्रश्विनी कुमार: ग्रापका गेट का भाषण बहुत ग्रच्छा रहा।

भी लक्ष्मी नारायण: **

1.00 P.M.

MR. DEPUTY CHAIRMAN: The Minister will now reply.

SHRI P. A. SANGMA: Mr. Deputy Chairman, Sir, I will be very, very brief in my reply. In my initial statement, I modified the statement which has already been circulated...

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir, my name has been given.

ME, DEPUTY CHAIRMAN: It has not reached here. I am sorry.

SHRI KALPNATH RAI (Uttar Pradesh): The Minister is on his legs.

SHRI P. A. SANGMA: Sir, in my initial statement towards the end, I have made a slight modification... (Interruptions).

MR. DEPUTY CHAIRMAN: Just a moment...

SOME HON. MEMBERS: **

SHRI P. A. SANGMA: Sir, in my initial statement towards the end I made a little amendment to add that on the basis of a final compromise formula suggested. I expected a settlement that could be reached at least in so far as the NTC mill is concerned. I have a flash, Sir, when the House was discussing this matter that a memorandum of understanding between the NTC Mill management and the workers has been reached.

SHRI GURUDAS DAS GUPTA: Sir, I congratulate the Minister wholeheartedly for bringing the NTC out of the company of the private sector.

SHRI P. A. SANGMA: Sir, my hon. friend questioned me as to what initiative I have taken in the matter. I expected, I thought that he know the Industrial Disputes Act.

^{**}Not recorded as ordered by the Chair,

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SHRI NIRMAL CHATTERJEE (West Bengal): Something.

SHRI P. A. SANGMA: Very good. According to the Industrial Disputes Act, for the textile industry, the appropriate Government is the State Government. And in this matter, the appropriate Government is the Delhi Administration. Therefore, the Central Government has a very limited role. It so happened that Delhi is the capital of India and they have the opportunity to come and see the Minister, they have the Labour opportunity to meet the hon. Members of Parliament, and they have the opportunity to meet anybody they want. And in this context...

SHRI NIRMAL CHATTERJEE:
Delhi is a State or a Union Territory?

SHRI P. A. SANGMA: Union Territory.

SHRI NIRMAL CHATTERJEE: Therefore, it is the responsibility of the Central Government.

SHRI P. A. SANGMA; Union Territory is also a Government. State includes even the Union Territory. Union Territory is also a Government. I am taking a legal position. But because our leaders in the Centre, particularly those Members of Parliament representing Delhi-Mr. Jagdish Tytler, Mr. H. K. L. Bhagat, Mr. Laxmi Narain, and Mr. P. R. Kumaramangalam-have spoken to me, they met me along with the workers individually that I chose to intervene in the matter. And from 16th of June, we have spent as much as 110 hours in the Labour Ministry, trying to negotiate. So, we have not just kept quiet. We started the negotiation last night at 9 o'clock. It went up to 5 o'clock in the morning. I wan myself there.

AN HON. MEMBER: 5 o'clock in the morning?

SHRI P. A. SANGMA: Of course.

My Labour Secretary was there, the

whole Delhi Administration was

there. We broke and we resumed the talk at 9 o'clock in the morning. And till the time that I left my office at 10.45, there was something in the offing that some settlement could be reached. That is why I hurriedly modified my statement and I am happy to say that the settlement has been reached; memorandum of understanding has been signed between the management of the NTC Mill and the workers. I do not know whether I should read out the whole thing but I can say the main point is that according to the memorandum of understanding, the workers of Ajudhiya Textile Mill will get an interim relief at the rate of Rs. 70 per month from 1st of January, 1986. Arrears will be paid in two instalments and they have agreed to call off the strike from tomorrow. As I said in the beginning-my friend has rightly suggested-the debate should be concluded. I think it should be concluded now and my appeal to the private management is that they should follow NTC mill and come to a settlement.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): In case they don't?

SHRI P. A. SANGMA: We shall see what we can do. I must also put on record my appreciation for the hard work done by Lieutenant Governor of Delhi, Labour Commissioner of Delhi and his staff, the Textiles Secretary, Chief Labour Commissioner and others, and the trade-union leaders, and NTC management and also the Textile Ministry. Somebody accused the Textile Secretary, whether his was with us this morning. They have taken interest and I put my deep appreciation for them on record, for the efforts they made to reach this settlement.

MR. DEPUTY CHAIRMAN: Whatever transpired between Mr. Gurudas Das Gupta and Mr. Laxmi Narain, was not regular and it shall not go

on record and shall not be published also.

Now, special mentions.

REFERENCE TO THE REPORTED RICH HASHISH HAUL FROM A FARM HOUSE IN DELHI

श्री शंकर सिंह वाघेला (गुजरात): डिपूटी चेयरमेन, सर, मैं बहुत महत्व की बात श्रापके जरिए केन्द्रीय सरकार को कहना चाहता हूं। ग्राजकल रोज प्रैस में ग्राप पढ़ते हैं कि हुशीश पकड़ी गई, चरस पकड़ी गई। गांजा, ग्रफीम, चरस, सोना, इलेक्ट्रोनिक्स का सामान हर रोज लाखों रुपए का पकड़ा जाता है। भारत दुनिया का सबसे बड़ा केन्द्र, प्रिसिपल डिस्ट्रीयूशन सेंटर बनने जा रहा है। दिल्ली भारत की ही नहीं, श्रफीम, गांजा- इन सबकी राजधानी जा रही है। केन्द्रीय सरकार को इसकी चिंता करनी चाहिए । भ्राखिर यह सब क्यो ही रहा है। जिस देश की जवानी को कमजोर करना होता है उसके लिए इन्टरनेशनल एजेंसीज एक्टिव रहती है कि उस देश के स्टूडट्स चरस ग्रफीम के ग्रादी हो जाएं। वह कभी छूटती नहीं है । इसलिए जवानी को कमजोर करने के लिए भ्रन्तर्राष्ट्रीय एजेंसी इसमें लगी हुई है। इसका भी ख्याल रखना चाहिए। इन्टेंशन क्या है ऐसा करने का। जवानी को कमजोर करके देश की स्राबादी को कमजोर करना, पैसा कमाना श्रोर स्पाइंग बड़े बड़े शहरों में जितने करनाभी है। भी स्टूडेंट होस्टल हैं वे सेंटर बन जाते हैं। होस्टले में 90 परसट स्टूडेंट, चरस, श्रफीम गोजा के भ्रादी हो जाते हैं। स्कूल के बच्ची की भी कड़ी में मिला कर दी जाती है। यह बहुत गम्भीर बात है भ्रौर केन्द्रीय सरकार को इसकी जिन्ता करनी चाहिए। क्या हमारी सरकार ने इसका सर्वे कराया है कि कितने ह्वोस्टल्स में यह चलता है, विद्यार्थी जगत में कितनों पर इसका ज्यादा प्रभाव धगर सर्वे नहीं कराया है तो जरूर कराना चाहिए भ्रौर देखना चाहिए कि भावी पीढ़ी कितनी कमजोर ग्रौर किन व्यसनों **भादी होने** जा रही है। यह भाता कहीं से है हमारे जो बार्डर के इलाके है- पाकिस्तान, नेपाल भ्रौर बर्मा से ग्रौर चीन से यह भ्राता 🖁 । ग्रकेले पाकिस्तान से ही 83 में हमारे यहां 98 के जी हिरोइन आती थी। 1985 **में** उस की माता भौर ज्यादा गयी है। नेपाल से दूक के दूक खाते हुए पकड़े जाते है भ्रीर वहां से ट्रक भर भर कर गांजा यहां स्राता है स्रीर नैपाल का गांजा हाई क्वालिटी का होता है । थाइलैंड से यह माल बर्मा में म्राता है भ्रौर वहां से भारत में म्राता है म्रौर इस तरह से भारत इस का एक बड़ा केन्द्र बनता जारहा है। इस बात की हमारी सरकार को जांच करनी चाहिए । ग्रोर पाकिस्तान नेपाल ग्रौर बर्मा के बार्डर को सीज किया जाना चाहिए। जितने हवाई भ्रड्डे हैं उन पर इंटर नेशनल स्मगलर्स यह माल लाते है ग्रीर उस में यहां के ऐंटी सोशल एलीमेंट भी इंवाल्ब होते हैं। उन पर कड़ी निगरानी रखी जानी चाहिए ग्रीर हमारे विजनेसमैन भी इस में मिले हुए होते हैं ग्रौर वे मशीनों में इस हिरोइन को भर कर विदेशों में भेजते हैं। इंपोर्ट भ्रौर एक्सपोर्ट करने वाले भी इस काम में लगे रहते है और मशीनों में दूकों में **इस** माल को वेबाहर भेजते है। हमारे कस्टम **ग्रौर एक्साइ**स की जितनी एजेंसीज हैं उनको इस बात की म्रोर विशेष ध्यान देना चाहिए। ऐंटी सोशल एलीमेंट ग्रौर पुलिस इन के पीछे लगी रहती है लेकिन उन की मिली भगत से ही ला एड ग्राडेर का मामला खड़ा हो जाता है भौर उस में कई बार पुलिस भ्रौर ऐंटी सोशल एलीमेंट हुए रहते है और उनका धंधा होता है गांजा भ्रौर चरस बेचना इस के लिए बंबई में ट्रेनिंग सेंटर्स चल रहे है कि कैसे स्मर्गालग की जाती है। उन का एक रिसर्च विंग भी है ग्रीर उसमें लोगों को सिखाया जाता है कि 10 घंटे तक रेक्टम में कैसे यह चीज रखी जा सकती है इस की तालीम उन को वहां दी जाती है। तो बम्बई, मद्रास, कलकत्ता और दिल्ली में उन लोगों को ट्रेनिंग दी जाती है। इसके लिए हमारे यहां जो लोग पकड़े जाते हैं उनको कड़ी सजादी जानी चाहिए भ्रौरजो भ्राफिसर जूझ कर उनको पकड़ते **हैउन** को इनाम मिलना चाहिए।

REFERENCE TO THE APPALLING CONDITIONS AT THE INTER-STATE BUS TERMINAL AT DELHI

श्री शान्ति त्यागी (उत्तर प्रदेश) : उपसभापित महोदय, मेरा स्पेशल मेंशन दिल्ली के अन्तर राज्बीय बंस श्रृह्वे के बरा में है जिसको संप्रेजी में श्राई. एस. बी. टी.